

Single regulator for NBFCs

2167. SHRI AIMADUDDIN AHMED KHAN (DURRU): Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have been considering the feasibility of having a single regulator for all financial operations like Non-Banking Financial Companies (NBFCs), private companies and chit funds;

(b) if so, the reasons therefor and context in which the matter has been taken up for consideration; and

(c) what decision, if any, has been taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) to (c) Government have recently constituted a Committee under the Chairmanship of Secretary (Financial Sector) [now redesignated as Secretary (Banking and Insurance)] to look into the issue of multiple regulators of different entities doing financial business. Report of the Committee is awaited.

Pilot Asset Reconstruction Company for NPAs

2168. SHRI PREM CHAND GUPTA: Will the Minister of FINANCE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a scheme for setting up a pilot Asset Reconstruction Company (ARC) as one of the measures to curb NPAs has been finalised;

(b) whether, there has been delay in implementing this scheme as ICICI Bank has not yet submitted its business plan; and

(c) if so, what action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND COMPANY AFFAIRS (SHRI ANANT GANGARAM GEETE): (a) to (c) the Government had been trying to catalise formation of a Pilot Asset Reconstruction Company to tackle the problem of NPAs of Banks and financial institutions. In this connection discussions were held with various private sector, public sector and multilateral institutions. ICICI had volunteered to promote one such company. The company was incorporated